

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 273/93.

Dt. of Order: 22-3-94.

N.Venkateswara Rao

Vs.

...Applicant

1. The General Manager,
SC Rlys, Sec'bad.
2. The Financial Adviser & Chief Accounts
Officer, Rail N, layam, SC Rlys, Sec'bad.
3. The Workshop Accounts Officer,
Lallaguda, SC Rlys, Sec'bad.

...Respondents

Counsel for the Applicant : Shri V.Jagapathi

Counsel for the Respondents : Shri V.Bhimanna, SC for Rlys

CORAM:

....2.

13

ORDER

(As per Hon. Mr. A.B. Gorthi, Member (Administration))

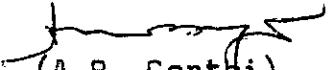
Heard learned counsel for both the parties.

2.. The applicant's prayer is that as he was re-employed as Accounts Clerk Grade I, he should be given annual increments ^{Year} for each [^] of military service while fixing his pay in the scale of Rs.1200-2040. The relevant rule position is that such benefit of annual increments is restricted to Ex-competent Clerks/ ^{Combatant} Storeman who were re-employed as LDC or Junior Clerk and Storeman respectively. The applicant herein while serving in the Air Force was Fitter 'C'.

3. Learned counsel for the applicant states that restricting ^{Combatant} benefit of Annual increment only to Ex-competent Clerks is un-Constitutional being violative of Articles 14 and 16. There is, however, no such ground taken in the OA. The learned counsel for the applicant seeks permission to amend the OA suitably.

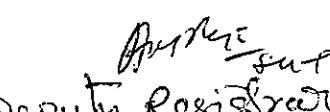
4. In view of the above it is for the applicant/his counsel to take further action in the matter for which two weeks time is given. If it is intended to amend the OA, an MA for the same has to be filed with an advance copy to the respondents' counsel.

5. List the case for orders after three weeks together with OAs.997/93 and 998/93.


 (A.B. Gorthi)
 Member (Admn)

Dated : March 22, 94
 Dictated in the Open Court

sk


 Deputy Registrar (J) CC

(B)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TOCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 22-3-1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

in
O.A.No.

273/93

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

